ITEM NO.20 COURT NO.15 SECTION IX-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 51450/2025

[Arising out of impugned final judgment and order dated 03-12-2024 in WP No. 17176/2024 passed by the High Court of Judicature at Bombay]

THE INCOME TAX OFFICER, WARD 4(5) Petitioner(s)

VERSUS

INFANTRY SECURITY AND FACILITIES Respondent(s)

IA No. 255850/2025 - CONDONATION OF DELAY IN FILING

Date : 27-10-2025 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) Mr. Raghavendra P Shankar, A.S.G.
Ms. Madhulika Upadhyay, AOR
Ms. Pallavi Mishra, Adv.
Mr. Karan Lahiri, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Rajeev Kumar Ranjan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.

2. We see no grounds to interfere with the impugned judgment and order of the High Court. Hence, the Special Leave Petition is dismissed.

3. Pending application(s), if any, shall stand disposed of.

Signature Not Verified
Digitally signed by Nirmala Negi
Date: 2025.10.28 17:07:56 IST
Reason:

(NIRMALA NEGI) **(AVGV RAMU)**
ASTT. REGISTRAR-cum-PS **COURT MASTER (NSH)**